

The Minister of Finance (Shri C. D. Deshmukh): (a) The terms and conditions are laid down in the Basic Agreement concerning technical assistance between the United Nations and the Government of India, signed on the 2nd April, 1952, a copy of which is placed on the Table of the House. [See Appendix III, annexure No. 1].

(b) The contribution of the Government of India to the Expanded Programme of Technical Assistance for the year 1952 is equivalent to \$275,000.

(c) Under this Agreement India will be able to secure technical experts and trainee facilities in all fields, not available in India, from all countries of the world which are members of the United Nations.

Shri S. N. Das: Since this basic agreement has been signed, may I know whether any supplementary agreement has been made between the United Nations and the Government of India for any specific purpose given in paragraph 3 of Article 1?

Shri C. D. Deshmukh: I want notice of the question.

Shri Velayudhan: The hon. Minister has said that he is trying to get experts from all the member countries of the U.N.O. May I know whether any expert is being invited from Soviet Russia or China?

Shri C. D. Deshmukh: It depends on the availability of experts and our need for them. So far among the experts invited I do not think anyone is included from the U.S.S.R.

Shri Nambiar: May I know why from the U.S.S.R. men are not invited considering the necessity of our industries as well as the availability of technicians in Soviet Russia?

Mr. Speaker: I think it is a matter more or less for decision of the Government.

Shri Nambiar: May I know why?

Mr. Speaker: He has already replied that it depends upon the schemes we have on hand and the availability of the particular type of experts in the other countries.

Shri Punnoose: Is it due to political considerations that they are not invited?

Mr. Speaker: Then let a straight question be put as to whether U.S.S.R. is excluded on account of political considerations.

Shri Nambiar: Yes, Sir.

Shri C. D. Deshmukh: It depends on the countries which are willing to participate in the scheme. I have here a table which gives the amount of contributions pledged by contributing countries and I do not find the U.S.S.R. among them.

Shri Namdhari: May I know, Sir, when U.S.A. has contributed so much in helping India, only because of pro-pagandist fear why should we not have experts from their country?

Mr. Speaker: Order, order. We are entering into an argument now.

Shri S. N. Das: Do the terms and conditions given in this basic agreement cover other technical assistance given by specialised agencies of the United Nations?

Shri C. D. Deshmukh: I should like to have notice of that.

GENERAL ELECTION

*392. **Shri S. N. Das:** Will the Minister of Law be pleased to state:

(a) the total amount of expenditure incurred in connection with the first general election both by the Central Government and the various State Governments giving separate figures for both Houses of Parliament and State Legislative Assemblies; and

(b) what is the total amount of income in the general election by way of fees and forfeiture of security deposits?

The Minister of Law and Minority Affairs (Shri Biswas): (a) Rs. 9,03,48,389 approximately (excluding the expenditure in Madhya Bharat, Patiala and East Punjab States Union, and Coorg, the figures of which have not yet been received).

The operations in connection with the elections to the House of the People and the State Legislative Assemblies were undertaken simultaneously. As no separate accounts could be maintained, it is not possible to furnish figures of expenditure separately for the House of the People and the State Legislative Assemblies.

(b) Rs. 13,83,897 (excluding incomes in Orissa, Uttar Pradesh, West Bengal, Madhya Bharat, Mysore, Patiala and East Punjab States Union, Travancore-Cochin, Delhi, Kutch and Bilaspur, the figures of which have not yet been received).

Shri S. N. Das: May I know whether the hon. Minister is in a position to state what is the total expenditure incurred by the candidates who contested the elections?

Shri Biswas: The figures are not yet available. Unless the returns of

election expenses are scrutinised, the information cannot be given.

Shri Nambiar: May I know whether the expenditure incurred by Government includes the expenditure on the cars used by the Ministers in the elections?

Mr. Speaker: Order, order.

Shri Biswas: There is no information on the subject.

Mr. Speaker: The hon. Minister need not reply to it. It makes a suggestion that the Ministers made use of State cars for election purposes.

Shri K. G. Deshmukh: May I know whether the amount of the security forfeited from the candidates is received by this Government or the State Governments?

Shri Biswas: I believe the security was forfeited by the States in which the elections were held.

RESETTLEMENT OF EX-ARMY VETERANS

*393. **Dr. Ram Subhag Singh:** Will the Minister of Defence be pleased to state the total amount of money which the Government of India have granted to different States for the re-settlement of ex-Army veterans since January 1, 1952?

The Minister of Defence (Shri Gopalaswami): The Government of India have given to State Governments a sum of Rs. 9,00,150 since January 1, 1952, for the settlement of 1,265 ex-servicemen in Land Colonies. This amount consists of a grant of Rs. 7,05,000 and a loan of Rs. 1,95,150. A statement is placed on the Table of the House.

STATEMENT

The amounts paid to State Governments since January 1, 1952, for implementation of Land Colonisation Schemes.

State	Grant	Loan
	Rs.	Rs.
Punjab	1,86,000	..
Manunagar (UP)	20,250	41,000
Bhopal	24,750	34,150
Coorg	1,49,000	..
Madras	1,25,000	..
Hyderabad	2,00,000	..
Pepsu	..	1,20,000
	7,05,000	1,95,150
Total Grant and Loan	7,05,000+	1,95,150 = Rs. 9,00,150.

Dr. Ram Subhag Singh: May I know to which States these grants have been given by the Government of India?

Shri Gopalaswami: The names of the States are given in the statement, but for the information of the hon. Member I may mention that the States are Punjab, U.P., Bhopal, Coorg, Madras, Hyderabad and PEPUSU.

Dr. Ram Subhag Singh: May I know whether there are any ex-Army veterans still left who require resettlement benefit?

Shri Gopalaswami: Of course, there are.

Dr. Ram Subhag Singh: What is their approximate number?

Shri Gopalaswami: I am afraid I should require notice of that question.

Pandit C. N. Malviya: May I know whether any grant has been made for the resettlement of ex-servicemen in Bhopal? If not, why? What steps are being taken to resettle them?

Shri Gopalaswami: Bhopal has been given both grants and loans. The grant is Rs. 24,750 and the loan is Rs. 34,150.

Kumari Annie Mascarene: May I know what amount is set apart for Travancore-Cochin State?

Mr. Speaker: I think we need not go into separate States.

Shri Gopalaswami: None has been given during the last few months.

Shri P. T. Chacko: May I know whether any compensation or relief was given to the personnel discharged from the State Forces at the time of integration of the Indian Forces?

Shri Gopalaswami: I do not know if I can give the figures, but I do not think that there is any discrimination against men discharged from the State Forces.

Shri V. P. Nayar: Why is it that no amount has been set apart for Travancore-Cochin?

Mr. Speaker: Order, order. He can table a separate question.

Shri Gurupadaswamy: May I know whether Government have received any complaints that the grants are inadequate and if so, from which quarter have the complaints been received?

Shri Gopalaswami: I do not think we have received any complaints. I should say from the figures I have got.